

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph. No.: 011-23753942, Fax No.: 011-23753923

Petition No. 269/TT/2020

Dated: 22.12.2020

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Ltd.,
"SAUDAMINI", Plot No. 2,
Sector-29, Gurgaon-122001.

Subject: Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Chukka Transmission System in Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the Respondents/ beneficiaries, latest by 6.1.2021:

- i. Segregated projected Additional Capital Expenditure (ACE) towards critical equipment and non-critical civil works relating to quarters, etc.
- ii. Who is the Competent Authority to approve ACE and whether the Competent Authority has approved the projected ACE? Submit copy of the approvals.
- iii. Submit the details of de-capitalisation of the 132 single main and transfer bus scheme at Baripara Sub-station as per the Commission's directions *vide* order dated 17.8.2020 in Petition No. 37/TT/2020.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer